

ITEM NO.112

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.156/2024

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MOHD. ASHRAF & ORS.

Respondent(s)

(With IA No.98758/2017 - EXEMPTION FROM FILING O.T.)

Date : 20-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE S.V.N. BHATTI
(VACATION BENCH)

For Appellant(s)

Mr. Vikas Bansal, Adv.
Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.
Mr. Sahil Patel, Adv.

For Respondent(s)

Mr. Arvind Kumar Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 The Original Records from the High Court and the trial court have been received pursuant of the order dated 3 January 2024.
- 2 The Registry is directed to share the copy of the Original Records with the learned counsel for the parties within two weeks.
- 3 List the criminal appeal for hearing in the month of August 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar